

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF ARK INDUSTRIES
PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of Corporate debtor	ARK INDUSTRIES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	17/09/2004
3.	Authority under which corporate debtor is incorporated / registered	ROC Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN U27200MH2004PTC148690
5.	Address of the registered office and principal office (if any) of corporate debtor	UNIT/OFFICE NO. 205, 2ND FLOOR, WINDFALL BUILDING ANDHERI KURLA ROAD, J.B.NAGAR, ANDHERI (E) MUMBAI 400059
6.	Insolvency commencement date in respect of corporate debtor	23/09/2021 Order uploaded on the mail by the NCLT Mumbai Bench on 29/10/2021
7.	Estimated date of closure of insolvency resolution process	22/03/2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Subhash Laxminarayan Nathuramka IP Regn.No:-IBI/IPA-001/IP-P00472/2017-18/10815 Mobile No: 9223230576 / 9870944469
9.	Address and e-mail of the interim resolution professional, as registered with the Board	B 602, Silver Sands, Building No 11 Piramal Nagar, Goregaon Nagar, Road Goregaon West Mumbai 400064 snathuramka@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	273 Udyog Bhavan Sonawala Road Goregaon East Mumbai 400063 snathuramka@kipinsolvency.com
11.	Last date for submission of claims	15/11/2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a)Web link: http://ibbi.gov.in/downloadform.html b) https://www.ibbi.gov.in/insolvency-professional/

Notice is hereby given that the National Company Law Tribunal (Mumbai Bench) has ordered the commencement of a corporate insolvency resolution process of **ARK INDUSTRIES PRIVATE LIMITED** vide order no **C.P. (IB)2330 / MB /C-IV/2019** on dated

23rd September 2021, date of receipt of order by Interim Resolution Professional on 29th October 2021.

The creditors of **ARK INDUSTRIES PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before NOVEMBER 15TH 2021, to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three Insolvency Professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional : Mr. Subhash L Nathuramka.

Date and Place: :30th October 2021, Mumbai